

[Translation]

### Benefits to Widow of Government Employee

3425 SHRI RAMSHAKAL : Will the PRIME MINISTER be pleased to state :

(a) whether at the death of the Government employee his widow is absorbed in the service but his funds such as Provident Fund and Insurance Amount are not paid to her;

(b) if so, the reasons therefor; and

(c) the steps the Government propose to take to remedy the situation?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI S.R. BALASUBRAMONIYAN) : (a) to (c) The wife of a Central Government employee on his death whether she is given employment or not, is eligible to receive amounts of Provident Fund, Insurance (CGEIS) etc. according to the nomination made by the deceased employee. If there is no nomination, the amounts are payable on the production of a Succession Certificate. Instructions have been issued to the Heads of Department etc. from time to time asking them to ensure that there are no delays in the payment of amounts due to the employee, including family of the deceased Government servant.

[English]

### Medical College at Jalandhar

3426. SHRI SUKHBIR SINGH BADAL : Will the PRIME MINISTER be pleased to state :

(a) whether the Union Government have sanctioned a Medical College to be set up at Jalandhar in Punjab;

(b) if so, the proposed location thereof and the steps being taken by the Government to execute this project;

(c) the details of the financial allocation made for this purpose and the time by which the funds are likely to be released for the implementation of this project; and

(d) the time by which the said college is likely to start functioning?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRIMATI RENUKA CHOWDHURY) : (a) and (b) A proposal has been received from the Punjab Institute of Medical Sciences for establishment of a new medical college at Jalandhar. The proposal has been referred to the Medical Council of India for evaluation and recommendations.

(c) 'Health' being a State subject, it is for the Government of Punjab to plan their allocations as per priority. However, a request has been received from

Government of Punjab for sanction of Rs. 25.00 crores as Central assistance for starting of above college. Since this Ministry do not have any scheme to assist the State run medical colleges, the request of the State Government has been forwarded to the Planning Commission.

(d) No time frame can be given. It depends on the availability of infrastructure as per norms of Medical Council of India.

### Medical Education

3427. SHRI GORDHANBHAI JAVIA : Will the PRIME MINISTER be pleased to state :

(a) whether the Medical Council of India has been organising medical education programmes;

(b) if so, the number of such programmes arranged during 1996-97; and

(c) the outcome of such programmes?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRIMATI RENUKA CHOWDHURY) : (a) Yes, Sir.

(b) 34 C.M.E. programmes were held.

(c) All such programmes held so far have been educative, useful and beneficial in updating levels of knowledge of medical personnel.

### Development of Slum in Orissa

3428. KUMARI SUSHILA TIRIYA : Will the Minister of URBAN AFFAIRS AND EMPLOYMENT be pleased to state :

(a) whether any proposal has been submitted by the Government of Orissa to Union Government for Financial Assistance for the Development of slum areas;

(b) whether any financial assistance has been provided by the Union Government for the same; and

(c) if so, the details thereof alongwith the decision taken thereon?

THE MINISTER OF STATE OF THE MINISTRY OF URBAN AFFAIRS AND EMPLOYMENT (DR. U. VENKATESWARLU) : (a) No, Sir.

(b) and (b) Yes, Sir. The National Slum Development Programme was launched in August, 1996 to provide additional Central assistance to the States/UTs. During the year 1996-97 an amount of Rs. 250 crores was allocated to the States/UTs for slum development. A sum of Rs. 330 crores has been provided under this Programme for the current year i.e. 1997-98. Under this Programme an amount of Rs. 4.50 crores and Rs. 5.77 crores have been provided to the State of Orissa for the year 1996-97 and 1997-98 respectively. A copy of the Guidelines formulated for the implementation of the Programme is given in enclosed Statement.

### Statement

**Sub. : Centrally Assisted Slum Development Programme in the States/UTs - Guidelines.**

A provision of Rs. 250 crores for slum development programme in the States has been made by the Ministry of Finance in the budget for 1996-97 as an additionality to the normal Central Assistance to the States/UTs. The State-wise allocation of Rs. 250 crores has been worked out by the Planning Commission on the basis of the estimated slum population in 1991. The following guidelines have been suggested for the utilisation of this amount.

#### 1. OBJECTIVES AND COMPONENTS OF THE PROGRAMME :

The objectives of this programme shall be provision of adequate and satisfactory water supply, sanitation, primary education facilities, health care, pre-primary, adult literacy and non-formal education facilities etc. The scheme will also have as an objective, provision of housing, community empowerment, garbage and solid waste management, as well as environmental improvement and convergence of different social sector programmes through creation of sustainable support systems. The focus may be on community infrastructure, provision of shelter, empowerment of urban poor women, training, skill upgradation and advocacy and involvement of MGOs, CBOs, private institutions and other bodies.

#### 2. ROLE OF URBAN LOCAL BODIES :

In keeping with the spirit of 74th Amendment, the existence of elected urban local bodies will be mandatory before funds can be released to new urban area. The programme envisages the urban local body as the nodal agency for the execution of this programme. Proposals for work to be undertaken under this programme must emanate from the CDSs in the form of a Community Plan, which will be forwarded by the ULB with appropriate comments to the DUDA for sanction. Execution of all works falling under the jurisdiction of the ULB may be done through the ULB as far as possible. The ULBs shall try to involve the CDSs in the execution, to the extent possible. As regards maintenance and repair of works carried out under this programme, the physical responsibility may be that of the CDSs concerned.

#### 3. CONVERGENCE :

This programme may seek to ensure provision of certain identified basic minimum services, within each slum. The Programme may provide for facilities not provided elsewhere in the line department schemes, the absence of which makes effective implementation of these social sector schemes ineffective. In other words, missing links will be provided under this programme. However, this may be clearly subject to the

proviso that, funds under convergence will be a source of supplementing line department efforts to achieve better delivery of social sector schemes and under no circumstances will these funds be used to substitute line department schemes or parts thereof.

4. The State Governments should bring in their own funds bearing some proportion to the funds given by the Centre.

#### 5. MONITORING :

At the State level, the programme will regularly be monitored by the State Urban Development Authority (SUDA), which may issue necessary guidance as well as instructions to the District Urban Development Authorities (DUDAs) and ULBs. At the national level, the programme will be monitored by the Department of Urban Employment and Poverty Alleviation.

### Eulogisation of Militancy

3429. SHRI I.D. SWAMI : Will the PRIME MINISTER be pleased to refer to the reply given to Unstarred Question No. 6236 dated 14th May, 1997 regarding Eulogisation of militancy and state :

(a) whether the requisite information has since been collected;

(b) if so, the steps taken by the Government to remove 1103 hardcore Jamaite-e-Islami activists who have been absorbed as teachers by the Jammu and Kashmir Government during the last seven years of militancy in the State; and

(c) the preventive measures proposed or taken by the Government to ensure no further infiltration of such elements in the services of Jammu and Kashmir Government?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI S.R. BALASUBRAMONIYAN) : (a) to (c) The information is being collected and will be laid on the Table of the House.

[Translation]

### Pakistani Nationals

3430. SHRI DHIRENDRA AGARWAL : Will the PRIME MINISTER be pleased to state :

(a) the number of Pakistani nationals visited India with requisite passport/visa during 1996-97 and the number of Indian nationals visited Pakistan;

(b) the number of Pakistani nationals returned after the expiry of prescribed period and the number of nationals who got extension of this period; and